

**SC No. 57579/2016**  
**FIR No. 238/2012**  
**PS Paschim Vihar East**  
**State Vs. Suhas Sharma & Ors.**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

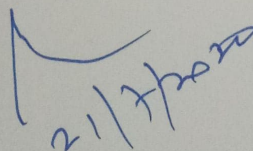
Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 08.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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Handwritten signature and date: 21/7/2020

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perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**Crl. Rev. No. 136/2019**  
**Shivali Vij Vs. State & Ors.**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent No.1.

None for remaining respondents.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

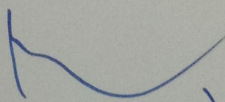
Record perused.

Earlier this court was vacant.

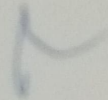
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 08.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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21/7/2020

perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

SC No. 51/2019  
FIR No. 597/2018  
PS Rajouri Garden  
State Vs. Karan & Anr.

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

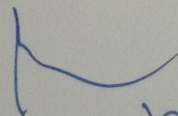
The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 08.09.2020. However, it shall be open for either of the sides to move

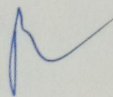
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21/7/2020

Ms. SMITA GARG  
Addl. Sessions Judge

-2-

appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**Crl. Rev. No. 272/2019**  
**Deepak Kumar & Ors. Vs. Gurmeet Singh**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

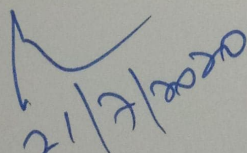
Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

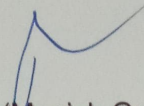
In the interest of justice, put up for appearance/ purpose already fixed on 08.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same

  
21/7/2020

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shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**SC No. 57402/2016**  
**FIR No. 288/2012**  
**PS Paschim Vihar East**  
**State Vs. Om Saran Gupta & Ors.**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

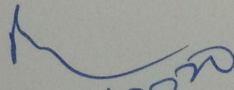
Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 08.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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21/7/2020

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perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**Bail Application No. 1406**  
**FIR No. 656/2020**  
**PS Nihal Vihar**  
**State Vs. Bablu Khan**  
**U/s 307/506/34 IPC & 25/27 Arms Act**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

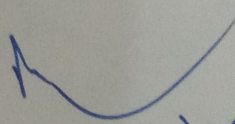
Shri Rajan Chaudhary, Ld. Counsel for the applicant/accused namely Bablu Khan.

IO SI Amit Nara in person.

Heard on the application for bail u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the applicant has submitted that applicant was not present at the spot at the time of alleged offence and he is innocent and has been falsely implicated in this case. It is further submitted on behalf of applicant that the friend of the applicant approached him and took his motorbike without telling his intention/

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21/7/2020

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motive.

Ld. Addl. P.P. for the State has strongly opposed the bail application and submitted that offence alleged is serious in nature. The applicant/accused was arrested on 16.06.2020, as submitted.

IO has submitted that there are seven accused persons in this case and only four accused persons have been arrested so far.

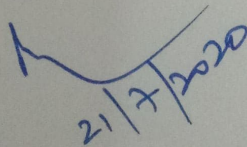
Ld. Addl. P.P. for the State has submitted that the applicant was in constant and regular touch with the remaining accused persons during the commission of offence and the planning to commit the offence in question was done in the office of the applicant/accused. It is submitted by Ld. Addl. P.P. for the State that motorcycle no. DL 4S BS 4002 was provided by the applicant to the shooters and it was recovered from the possession of the applicant/accused.

As per report of IO applicant is also involved in other criminal case.

I have considered the rival submissions of both the sides and perused the material on record.

The allegations are serious in nature. Some of the accused persons are yet to be arrested. The investigation is under progress. The applicant/accused may hamper the investigation in case admitted to

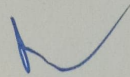
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bail. The offence is serious in nature.

In view of the above facts and circumstances and material on record, I see no merits in the application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**Bail Application No. 1423**  
**FIR No. 656/2020**  
**PS Nihal Vihar**  
**State Vs. Varun**  
**U/s 307/506/34 IPC & 25/27 Arms Act**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sameer Diwan, Ld. Counsel for the applicant/accused namely Varun.

IO SI Amit Nara in person.

Ld. Counsel for the applicant submits that inadvertently he has mentioned the wrong provision of Section 437 Cr.P.C for seeking regular bail, however, the said application may be considered u/s 439 Cr.P.C. and it is a typographical error.

In the interest of justice, said application is considered to be u/s 439 Cr.PC.

Ld. Counsel for the applicant has submitted that applicant

Contd....p/2

21/7/2020

has been falsely implicated in this case and he is innocent. It is further submitted that accused Varun has not been named in FIR and on the day of incident the accused has gone to meet one Shri Shakil Shafi in connection with donation for his institution and has left the Farm House about 15 minutes before the alleged incident. It is further submitted that as per FIR someone had fired at guard but the bullet did not hit the guard. It is further submitted that no incriminating material has been recovered from the accused. Ld. Counsel for the applicant has also submitted that accused is aged 34 years and living with his family. Ld. Counsel for the applicant has also highlighted the notice u/s 160 Cr.P.C. and also one other Certificate of Registration filed with the application.

On the other hand Ld. Addl. P.P. for the State has strongly opposed the bail application and submitted that offence involved is serious in nature.

Applicant has been arrested in this case on 16.06.2020, as stated.

Ld. Addl. P.P. for the State has submitted that applicant was seen in CCTV footage and he was actively involved in the commission of offence.

21/7/2020

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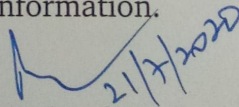
IO has submitted that there are seven accused in this case and only four accused persons have been arrested so far and remaining accused are evading arrest.

Ld. Addl. P.P. for the State has further submitted that the accused may hamper investigation if admitted to bail.

I have considered the rival submissions of both the sides and perused the material on record.

The allegations are serious in nature. Some of the accused persons are yet to be arrested. The investigation is under progress. The applicant/accused may hamper the investigation in case admitted to bail. The offence is serious in nature.

In view of the above facts and circumstances and material on record, I see no merits in the application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**FIR No. 53/2017  
PS Kirti Nagar  
State Vs. Rahul  
U/s 302/34 IPC**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

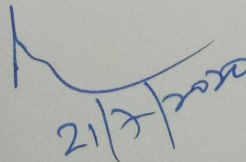
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Ujas Kumar, Ld. Counsel for the applicant/accused namely Rahul through video conferencing through CISCO Webex App.

Report of Inspector Surya Prakash dated 21.07.2020 has come according to which the applicant is not involved in any fresh case as per record.

The report of jail authority has not come as per last order. The report from concerned Jail Superintendent be called as per last order.

  
21/7/2020

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Put up for consideration on 23.07.2020 through video conferencing, as prayed.

Copy of this order be sent to concerned Jail Superintendent for compliance.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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Manish Gupta

**FIR No. 53/2017  
PS Kirti Nagar  
State Vs. Ramu @ Raman  
U/s 302/34 IPC**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ujas Kumar, Ld. Counsel for the applicant/accused namely Ramu @ Raman, through video conferencing through CISCO Webex App.

Report of Inspector Surya Prakash dated 21.07.2020 has come according to which there is no fresh involvement of accused Ramu as per record.


In view of above facts and circumstances and in the light of previous order the interim bail of the applicant Ramu @ Raman is hereby extended till 31.08.2020 on previous terms and conditions. Now the applicant shall surrender before the concerned jail authority

*21/7/2020*

Contd....p/2

on 01.09.2020 at 10:00 AM. Application under consideration stands disposed off.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to concerned SRO for information and necessary action.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

**FIR No. 326/2016**  
**PS Vikas Puri**  
**State Vs. Salman @ Riyazuddin**  
**U/s 302/307/452/147/148/149/120B/34 IPC**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

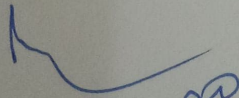
Sh. Naveen Kohar, Ld. Counsel for the applicant/accused namely Salman @ Riyazuddin through video conferencing through CISCO Webex App.

The reply of bail application dated 20.07.2020 has come which is filed on behalf of Insp. Ram Kumar Maan. It be taken on record.

Heard.

Ld. Counsel for the applicant/accused seeks short adjournment for addressing arguments stating that he is not fully prepared for today and he wants to go through the record.

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21/7/2020

On request, put up for consideration of this application on 24.07.2020 through video conferencing.

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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Bail Application No. 1403  
FIR No. 656/2020  
PS Ranhola  
State Vs. Sanjay  
U/s 376/506 IPC

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Jitender Kumar, Ld. Counsel for the applicant/accused namely Sanjay.

IO not present.

Complainant/victim not present despite repeated calls.

Heard. Perused.

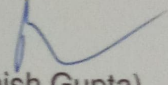
Ld. Addl. P.P. for the State prays that the notice be issued to the IO as well as to complainant/ informant as this is a case u/s 376 IPC.

In the interest of justice, issue notice to IO for next date to appear with file. Notice to complainant/ informant/ prosecutrix be

21/7/2020  
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also issued for the next date through IO.

Put up for consideration of the present bail application on  
28.07.2020.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**Bail Application No. 1421**  
**FIR No. 218/2020**  
**PS Mundka**  
**State Vs. Manish Kumar Dang**  
**U/s 33/38/52.2 Delhi Excise Act, 188 IPC & 51 DM Act**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

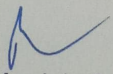
None for the applicant/accused namely Manish Kumar Dang despite repeated calls.

Record perused.

On request and in the interest of justice, put up for appearance/ further proceedings as per law on 30.07.2020.

In the interest of justice, no coercive action be taken against the applicant till next date in view of the last order.

On request copy of this order be given dasti to both parties. One copy of order be sent to the concerned SHO for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

**Bail Application No. 1394**  
**FIR No. 45/2020**  
**PS Nihal Vihar**  
**State Vs. Mithlesh**  
**U/s 308/336/34 IPC & 27/54/59 Arms Act**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

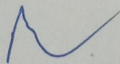
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Danish Mudgal, Ld. Counsel for the applicant/accused namely Mithlesh.

IO not present.

Heard. Ld. Counsel for the applicant submits that the applicant had already joined the investigation. Settlement has not been finalized so far, as submitted.

Now put up for appearance/ further proceedings on 29.07.2020. IO be summoned with status report.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**Bail Application No. 1457  
FIR No. 210/2019  
PS Anand Parbat  
State Vs. Manish  
U/s 33 Delhi Excise Act**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Sanjeev Bisla, Ld. Counsel for applicant/accused  
namely Manish.

IO not present.

Reply of bail application dated 21.07.2020 has come.

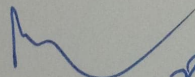
This is an application for anticipatory bail u/s 438 Cr.P.C.

Heard.

Ld. Counsel for the applicant/accused submits that the applicant is ready to join the investigation as and when required by IO.

Ld. Addl. P.P. for the State submits that as per report of IO

Contd..p/2

  
21/7/2020

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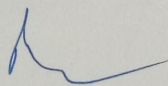
the applicant is not joining the investigation and is also involved in other case. It is prayed that any short date may be given and the applicant shall join the investigation.

In view of overall facts and circumstances the applicant is directed to provide his mobile number and Whats App. number to IO/SHO concerned today itself and IO is directed to do the needful as per law. The applicant shall join the investigation as and when required by the IO. Subject to joining the investigation, no coercive steps be taken against applicant/accused Manish till next date.

Put up for consideration on 31.07.2020.

IO is directed to file status report.

On request copy of this order be given dasti to both the sides. One copy of the order be sent to concerned SHO/IO for information and necessary action.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**FIR No. 311/2020**  
**PS Mundka**  
**State Vs. Dharmender**  
**U/s 171/419/420/471/482 IPC**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vikrant Chaudhary, Ld. Counsel for the applicant/accused namely Dharmender, through video conferencing through CISCO Webex App.

This is a fresh application u/s 439 Cr.P.C.

IO not present. Report has not come so far.

It is 12:35 PM now.

On request put up for consideration of this application on 24.07.2020 through video conferencing. Meanwhile, IO be summoned with report.

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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Manish Gupta

No 21/07/20

**FIR No. 761/2020**

**PS Nihal Vihar**

**State Vs. (1). Gurinder Singh & (2). Shaminder Singh**

**U/s 308/34 IPC**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

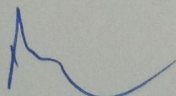
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Charanjit Singh, Ld. Counsel for the applicants/accused persons namely Gurinder Singh and Shaminder Singh, through video conferencing through CISCO Webex App.

This is a fresh application u/s 439 Cr.P.C. filed on behalf of above named applicants jointly.

IO not present. Report has not come.

On request put up for report of IO and consideration of this application on 24.07.2020 through video conferencing.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**FIR No. 25/2020  
PS Anand Parbat  
State Vs. Pankaj Goswami  
U/s 302/364/120B IPC**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Smt. Smita Pandey, Ld. Counsel for the applicant/accused namely Pankaj Goswami, through video conferencing through CISCO Webex App.

Reply of extension of interim bail has come from SI Shiv Prakash dated 21.07.2020.

Heard.

Ld. Counsel for the applicant has highlighted the last order dated 06.07.2020 passed in this case.

It is submitted on behalf of applicant that applicant and his wife, both are suspected to be COVID-19 Positive and the copies of

Contd....p/2

21/7/2020

medical documents are annexed in this respect.

SI Shiv Prakash has reported that no document has been provided to him.

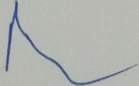
Now the entire set of the relevant medical documents be furnished/ transmitted to IO/SHO concerned. IO is directed to verify the said documents and furnish the report on next date.

Put up for consideration on 24.07.2020 through video conferencing as prayed.

Ld. Counsel for the applicant has submitted that relevant documents shall be transmitted to the IO/SHO today itself.

Meanwhile, interim bail of the applicant Pankaj Goswami is extended till next date on previous terms and conditions.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to concerned SHO/IO for information and necessary action.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020



CA No. 126/2017

Kamal Ajmani Vs. Tishna Ajmani @ Honey Kumar

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vivekanand Jha, Ld. Counsel for the applicant namely Tishna Ajmani @ Honey Kumar.

Non-applicant Sh. Kamal Ajmani in person.

Non-applicant submits that he has already sent the No Objection Certificate for releasing the FDRs in favour of the applicant on dedicated e-mail id of the court. Printout of the same has already been taken and put up before me by the Reader of the Court. It be taken on record.

Non-applicant Shri Kamal Ajmani has also filed No Objection Certificate for releasing the FDR amount today. It be taken on record.

It is submitted by Ld. Counsel for the applicant that there are two FDRs out of which one is in the sum of Rs. 26,500/- and other

Contd....p/2

21/7/2020

is in the sum of Rs. 1,00,000/- on record qua maintenance in the name of Honey Kumar and the same be released in favour of Honey Kumar i.e. applicant as the appeal of the non-applicant namely Kamal Ajmani has already been dismissed earlier and there is no hurdle in releasing the said amount as on date.

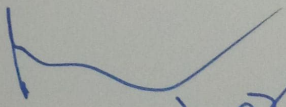
Non-applicant admits the said fact and submits that he has no objection if the said amount is so released.

Now the said FDRs in total sum of Rs. 1,26,500/- (Rs. One Lakh Twenty Six Thousand and Five Hundred only) alongwith accrued interest on this amount be released in favour of applicant Tishna Ajmani @ Honey Kumar against due acknowledgement as per rules. Photocopies of the same be kept on record.

It is prayed by both the parties that now the pending application regarding release of the original FDRs amount regarding maintenance be disposed off.

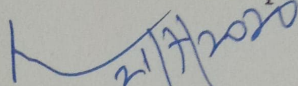
In view of above facts and circumstances and submissions made said application is hereby disposed off.

On request copy of this order be given dasti to both the parties.

  
21/7/2020 Contd....p/3

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File be consigned to record room after completing the necessary formalities.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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**FIR No. 171/2019  
PS Khyala  
State Vs. Ujjawal  
U/s 498A/304B/34 IPC**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

An application for early hearing has been received today itself through Bail/Filing Section, West District, Tis Hazari Courts, Delhi. It be checked.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. A.K. Gupta , Ld. Counsel for applicant/accused namely Ujjawal.

Heard.


Ld. Counsel for the applicant submits that this is an application for early hearing of the pending bail application of accused Ujjawal and it may be put up for consideration on any short date.

Now, put up for consideration on 25.07.2020 through video

Contd...p/2

21/7/2020

conferencing. Meanwhile, Ahmad to report whether any bail application of applicant/accused Ujjwal is pending in this case or not.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

**FIR No. 460/2017**  
**PS Punjabi Bagh**  
**State Vs. Amit Kumar & Ors.**  
**U/s 392/394/397/34 IPC & 27/54/59 Arms Act**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

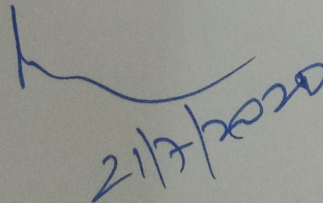
Shri Mohit Batra, Ld. Counsel for the applicant/accused namely Amit, through video conferencing through CISCO Webex App.

Both parties submit that fourth bail application of applicant Amit is pending which is under consideration.

Heard on the fourth bail application u/s 439 Cr.P.C. Record perused. Judicial file also perused.

Ld. Counsel for the applicant has submitted that applicant is in custody in this case since 31.08.2017 and there is about 22 hours delay in lodging the FIR. Ld. Counsel for the applicant has also submitted that co-accused Rohit is on bail in this case. Ld. Counsel for

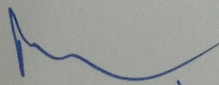
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the applicant has also highlighted some portion of the chargesheet and also highlighted the testimony of PW-1 Shri Aniket. Complainant is Shri Aniket Tripathi in this case who has been examined as PW-1. Ld. Counsel for the applicant has submitted that father of the applicant has already expired and it is further submitted that the trial may take considerable time to conclude and the applicant may be admitted to bail. Ld. Counsel for the applicant has submitted that PW-1 has stated in his testimony that he was called in the police station after 2 or 3 days and he came to know that his car and mobiles were recovered. It is further submitted by Ld. Counsel for the applicant that PW-1 i.e. complainant was also cross-examined by Ld. Addl. P.P. for the State as he was resiling from his earlier statement. Ld. Counsel for the applicant has also submitted that PW-1 has admitted that IO had shown dossier of criminals to him.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that the applicant had organized gang of criminals and committed robbery. It is further submitted that robbed articles were recovered and it is also submitted by Ld. Addl. P.P. for the State that there is no parity of applicant with the co-accused.

I have considered the rival submissions of both the sides and

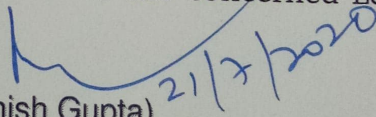
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21/7/2020

perused the record.

The case is at the stage of PE. Co-accused is on bail in this case. Trial may take considerable time to conclude.

In view of overall peculiar facts and circumstances and material on record and in the interest of justice, applicant/accused Amit is hereby admitted to bail on furnishing personal bond in the sum of Rs. 30,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. However, any expression of opinion made herein shall not tantamount to any expression of opinion made on the merits of the case. Application under consideration stands disposed off.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned Ld. M.M./Duty M.M. for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

Repaired By:- Reader



**Crl. Rev. No. 412/2019**  
**Ranbir Bhardwaj Vs. Sohan Lal Gupta**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

The file has been taken up on the basis of application for urgent hearing filed on behalf of respondent Sh. Sohan Lal Gupta through mail. It be checked.

Present: Sh. Praveen Suri, Ld. Counsel for applicant/respondent.

Heard.

Ld. Counsel for the applicant has submitted that the date already fixed in this case is 14.08.2020 for appearance/same purpose. It is prayed by Ld. Counsel for applicant that notice of this application for urgent hearing may be issued to the non-applicant/petitioner as well as Ld. Counsel for petitioner for date already fixed i.e. 14.08.2020 so that the matter may be heard on the said date i.e. 14.08.2020 or any shorter future date.

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21/7/2020

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NO OF CASES HEARD  
THROUGH VIDEO  
CONFERENCING  
(B)

NO OF CASES DISPOSED  
OF THROUGH VIDEO  
CONFERENCING  
(C)

NO OF CASES HEARD IN  
PHYSICAL PRESENCE OF THE  
LAWYERS/LITIGANTS  
(D)

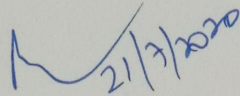
NO OF CASES  
DISPOSED IN  
PHYSICAL  
PRESENCE OF THE  
LAWYERS/LITIGANT

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On request and in the interest of justice, issue notice of this application to the petitioner as well as Ld. Counsel for petitioner through e-mode/Whats App/other prescribed modes as per rules for date already fixed i.e. 14.08.2020.

Put up on 14.08.2020 for consideration through video conferencing, as prayed.

 21/7/2020

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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OF THE COURT FOR HEAR (A) CONFERENCING (B) CONFERENCING (C) LAWYERS/LITIGANTS (D) PHYSICAL PRESENCE OF THE LAWYERS/LITIGANTS (E)

Other Misc. applica tions

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**Crl. Rev. No. 411/2019**  
**Ranbir Bhardwaj & Anr. Vs. Sohan Lal Gupta**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

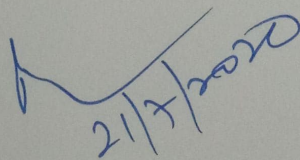
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

The file has been taken up on the basis of application for urgent hearing filed on behalf of respondent Sh. Sohal Lal Gupta through mail. It be checked.

Present: Sh. Praveen Suri, Ld. Counsel for applicant/respondent.

Heard.

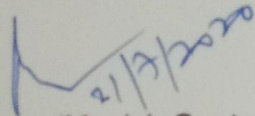
Ld. Counsel for the applicant has submitted that the date already fixed in this case is 14.08.2020 for appearance/same purpose. It is prayed by Ld. Counsel for applicant that notice of this application for urgent hearing may be issued to the non-applicant/petitioners as well as Ld. Counsels for petitioners for date already fixed i.e. 14.08.2020 so that the matter may be heard on the said date i.e. 14.08.2020 or any shorter future date.

  
21/7/2020

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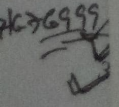
On request and in the interest of justice, issue notice of this application to the petitioners as well as Ld. Counsels for petitioners through e-mode/Whats App/other prescribed modes as per rules for date already fixed i.e. 14.08.2020.

Put up on 14.08.2020 for consideration through video conferencing, as prayed.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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PROPOSED PRELIMINARY...  
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**SC No. 58103/2016**  
**FIR No. 159/2016**  
**PS Patel Nagar**  
**State Vs. Manoj Mahto & Anr.**

21.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

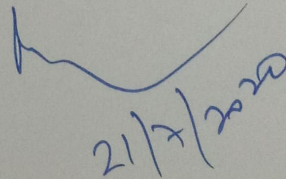
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Ashish Aggarwal, Ld. Counsel for both accused persons namely Manoj Mahto and Vinod Mahto through video conferencing through CISCO Webex App.

I am also having duty today as per bail roster.

Ld. Counsel for the accused persons seeks adjournment for addressing final arguments and has submitted that so far no written submissions have been filed on behalf of accused persons on the dedicated email id of the court. It is submitted by Ld. Counsel for accused persons that an email request has already been sent to the dedicated email id of the court for adjournment of this case. Printout of the same be taken and be kept on record. Ld. Counsel for the accused

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21/7/2020

persons has submitted that due to the complicated questions of facts and law, needful could not be done so far.

Reader of the court has further submitted that no written submission has been filed so far on behalf of accused persons on the dedicated email id of the court.

In view of above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 14.08.2020.

Ld. Counsel for accused persons is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsels for accused persons regarding the next date in this case.

Ahlmad is also directed to issue notice to the concerned Jail

21/7/2020

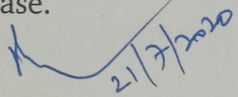
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Superintendent through Nodal Officer, if any, by e-mode/ prescribed mode for the next date with directions to connect accused Manoj Mahto S/o Sh. Jai Nath Mahto and Vinod Mahto S/o Shri Jai Nath Mahto through CISCO Webex App. on video conferencing.

Copy of the order be also sent to the Ld. Counsel for accused persons by e-mode for information.

In the interest of justice, copy of this order be also sent to the concerned Jail Superintendent for compliance and to apprise the accused persons about the status of the case.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
21.07.2020

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